(iv) LEGISLATION FOR WELFARE OF JAWANS.

SHRI HARISH KUMAR GANGWAR (Pilibhit): The soldier is highly acclaimed during war, but quietly forgotten in peace time. The nation ob_ served the 'Ex-Servicemen's from September 1 to 7 and it is time for a reappraisal of what we owe and are doing for these men who made supreme sacrifices for the country.

The special debt every Indian owes to the soldiers, sailors and airmen, pledged to lay down their lives in defence of India's territorial integrity. should not stop with statutory and allowances, however decent these may be, compared to IAS, IFS, IPS and other Secretarial services. fence Personnel deserve a special consideration, very much different those applicable to the Civilian Personnel.

India's most crucial war against Pakistan in 1971 ended in spectacular victory for which an estimated large number of officers and men of armed force made the supreme sacrifice. Many thousands more were seriously wounded and disabled.

In the wave of popular enthusiasm following victory, industries and business houses volunteered to provide jobs to the wonded and the disabled. These efforts, though noble, were uncoordinated and haphazard, however, even these efforts and offers of help were forgotten.

The case of the servicemen during peace time is no better. Some thousand officers in the 45-52 group refire or, are forcibly retired every year to 'keep the forces fighting fit'. Much more shocking, some 50,000 Jawans are retired every year when they reach the age of 36. giving the best years of their lives in defence of the motherland, guarding inhospitable frontier regions under exacting conditions, these men are forced to live on a meagre pension rapidly reduced in value due to inflation. Their retired life is indeed a tragic life. They are too old to begin a second career.

How callously neglected is obvious from a recent case of a Param Veer Charkra winner working as a lowly watchman in a semi-Government godown. It came to light because a Minister met him by chance, shame at the unfortunate fate of the winner of Nation's highest award for gallantry during war.

What is now needed is a Jawans' Welfare Bill, to be enacted by Parlia_ ment for the systematic readjustment in civilian life of compulsorily 'retired' servicemen and war veterans, able and disabled.

The Bill can well be based on the model of the American GI Rights Bill enacted in the wake of World War II. Under the Bill U.S. Government undertook to provide funds for higher education and vocational training, grant sufficient enough to cover purchase of books, tuition fees, living allowance for single or married vete_ rans. It also guaranteed loans to veterans to buy a home for farm or start business.

The Indian Jawans Bill for welfare must also have provision for creating a Central Jawans Welfare Fund.

I urge upon the Government bring a legislation soon in this

(vi) SUPPLY OF GOOD QUALITY SEED AND FERTILIZER TO THE FARMERS OF UP.

श्री दिगम्बर सिंह (मथ्रा) : उत्तर प्रदेश श्रौर विशेषकर मथुरा में किसानों को उचित मात्रा में गेहुं का बीज नहीं मिल रहा । रासायनिक खाद में मिलावट की जा रही है। बिजली की सिंचाई के लिये बहत कमी है। नहर का पानी नहीं मिल रहा। डीजल में मिट्टी का तेल मिलाया जा रहा

श्रि दिगम्बर सह

Matters Under

है। ट्रेक्टर खराब हो गये हैं। पिछली खरीफ की फसल में बीज की बोरियों में मिट्टी मिली हई थी। किसानों को इस समय बड़ी चिन्ता हो गई है। गेहूं के खेत कम बोएं जायेंगे ग्रीर उसमें गेहूं का उत्पादन कम होगा। राष्ट्रीय ग्राय कम होगी। केन्द्रीय सरकार इस जिम्मेदारी को अपने ऊपर लेक्र प्रदेश सरकार से संपर्क करके समस्या के शीव्र हल का प्रयत्न करने की क्रुपा करे ग्रीर किसी ग्रधिकारी को भेज कर भ्रविलम्ब जांच कराई जाये। सरकार का ध्यान ग्रशाष्ट करने के लिये यह वक्तव्य दे रहा हूं।

(vi) SITUATION IN DELHI UNIVERSITY AS A RESULT OF DELAY IN SOLVING NON-TEACHING EMPLOYEES' DEMAND

SHRIMATI GEETA MUKHERJEE (Panskura): A serious situation University developed in the Delhi Campus due to police intervention lathi-charge on and the arrests of the Delhi University non-teaching loyees and even some of the students. A number of leaders of Delhi Univer_ sity Karamchari Union have already been arrested and some of them suspended from the job by the University authorities. The employees were on hunger strike for their long-stand_ ing demand of wage increase other facilities.

The University authorities instead of trying to settle the dispute through negotiations have taken the path of confrontation and have called police inside the campus, which resulted in the situation stated above. It is alleged that even some anti-social elements were pushed into the Campus to inti_ midate the employees.

The actions of the University authorities and the police have invoked wide spread condemnation by the teachers and students of Delhi University. The DUTA and Students Organisations of various political opinions have condemned the placing of police inside the University Campus.

I request the Education Minister to intervene and take up the question with the Delhi University Authorities so that the disputes be settled through negotiations instead of confrontation.

I also request that all the employees be released and suspensions be withdrawn.

(vii) SUPPLY OF WATER FROM RIVERS NEIGHBOURING STATES TO TAMIL NADU.

SHRI A. SENAPATHI GOUNDER (Paiani): Mr. Deputy_Speaker, Sir, Tamil Nadu is facing drought situation since the monsoon has failed and all dams are almost empty. This has caused double loss, viz. irrigation and power generation. As far as Mettur dam is concerned, the Karnataka Government has not allowed enough Cauvery Hence the whole of Thanjavur district known as the granary of Tamil Nadu is now barren. As for Parambikulam, Aliyar and other dams, the scanty water allowed is totally ab_ sorbed by the hot and dry earth. Hence drought will affect all Tamil Nadu. Due to lack of water in dams power generation also is very poor. There is power cut all over Tamil Nadu which has made all pumpsets idle. Industry also suffers.

The condition of Tamil Nadu warrants immediate steps to be taken by the Central Government. The Central Government should take immediate steps to get Cauvery water to Thanjavur district for irrigation purposes. Tamil Nadu has to depend upon Kerala for power and Karnataka for water. Now there is talk about Krishna water to Madras. So, practically Tamil Nadu depends upon surrounding States for its very survival. It is, therefore, necessary that the Central passes suitable legislation bring the rivers under its control.